155

## Construction of tourist bungaliows by ITDC

- 352. SHRI PAWAN KUMAR BANSAL: Will the Minister of TOURISM be pleased to state:
- (a) whether the India Tourism Development Corporation proposes to build tourist bungalows at important places in the country and offer shares therein at low rates to the general public as done by some private companies and State Tourist Corporations; ana
- (b) if so, what are the details there-of?

THE MINISTER OF TOURISM (SHRI MUFTI MOHD. SYED): (a) No, Sir.

(b) Does not arise.

## Excise duty evasion by large Industrial Rouses

- 853. SHRI PRITHIBI MAJHI: WUI the Minister of FINANCE be pleased to state;
- (a) what are the names of the largo industrial houses against whom cases of evasion of excise duty have been registered by Government during 1986 till date;
- (b) what are Ihe names of the companies which have paid penary on the above account together with the figures of amount paid; and
- (c) what are the names of the companies which have gon<sub>e</sub> in for arbitration after imposition of the above penalty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) and (b) The information regarding the twenty houses ranked according to their assets in 1984 in respect of companies registered under section 26 of the M.R.T.P. Act. as an 21-12-1984, ir being collected and will be laid on the table of the House.

(c) There is no provision in Central Excise law for arbitration.

to Questions

## Tax on inter-State consignment of goods

- 854. SHRI CHIMANBHAI MEHTA: Will the Minister of FINANCE be pleased to state:
- (a) whether hi<sub>s</sub> Ministry has finally decided to levy *tax* on inter-State consignment of goods; if so. by when this measure is going to be given effect to:
- (ib) what are the reasons for the delay in working out taxation 'aw an inter-State consignment of goods;
- (c) whether it is a fact that estimated income from consignment tax runs into hundreds of erores for exporting States and the delay in enacting consignment tax law deprives them of huge revenue;
- (d) whether it is a fact that Gujarat  $i_s$  losing Rs. 60 crores per annum on this account; and
- Gas) whether it is a fact that to avoid Central Sales Tax, manipulation of consignment of goods \*\*\* worked out by concerned interest; if so, what are the details thereof and v/hat steps have been taken to counteract these deliberate avoidance?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOIARI): (a) to (e) There were reports from various State Governments to whom the revenues from Central sales tax have been assigned, as to large scale avoidance of Central sates tax levible on inter-State sales of goods through the device of consenment of goods from one State to another, although there is no reliab'e estimate of the amount of loss of revenue incurred by the States on this account. The Constitution was. therefore, amended through the Constitution (46th Amendment) Act, 1982 inter-aHa to enable the levy of tax on inter-State consignment of